

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425
CP/50/ND/2024

IN THE MATTER OF:

Manish Kumar	...	Applicant
Versus		
Eazyapp Tech Private Limited	...	Respondent

Under Section 59 (Companies Act).

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Akshit Gupta, Adv. Kanika Kimothi

For the Respondent : Adv. Paritosh Dhawan for R-1-3

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **14.05.2024**.

Sd/-
(Court Officer)